

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)  
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 22.05.2023 AT 02:30 PM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (CA)/53/2023 IA (CA)/47/2023 in Company Petition/26/2022</b>
<b>NAME OF THE COMPANY</b>	<b>Ambily Technologies Pvt Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Raj Gopal Sarada</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Ambily Technologies Pvt Ltd</b>
<b>UNDER SECTION</b>	<b>241</b>

**ORDER**

For filing counter, post on 07.07.2023.

**IA (CA)/53/2023**

At request of the Counsel for the Petitioner, for serving the memo of the parties, post on 07.07.2023.

**IA (CA)/47/2023**

This application is filed seeking to set aside the Ex-parte order dated 09.01.2023. Heard both the Counsel. No counter reported by the Counsel for the Respondent and no objection was raised for allowing this application. Hence, considering the facts mentioned in the application, this application is allowed.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**